

ITEM NO.16

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 394/2024

(Arising out of impugned final judgment and order dated 06-10-2023 in WPC No. 11945/2023 passed by the High Court Of Delhi At New Delhi)

RABEENDRA KUMAR DHAKAD

Petitioner(s)

VERSUS

HT MEDIA LTD & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 08-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Rahul Shyam Bhandari, AOR
Ms. G Priyadarshini, Adv.
Mr. Satyam Pathak, Adv.
Dr. Ratneshwar Chakma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within six weeks.

Until further orders, the impugned order dated 06.10.2023 passed by the High Court of Delhi in W.P.(C) No.11945 of 2023 shall remain stayed.

It would be open for the Labour Court to proceed with the reference and decide the same in the meantime in accordance to law.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

